

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2176
ANSWERED ON:05.12.2014
NAVAL SHIP REPAIR YARD
Somaiya Dr. Kirit

Will the Minister of DEFENCE be pleased to state:

- (a) whether inadequacies have been noticed in tendering action, uneconomic repairs and unreasonable growth of work in off-loaded refits / works in Naval Ship Repair Yard, Kochi;
- (b) if so, the details thereof along with the reasons for the unreasonable growth;
- (c) the time by which the refit / work and items of work is likely to be finalized;
- (d) whether there is any mechanism in place to ensure that the growth in work is justified and approved by the competent authority; and
- (e) if so, the details thereof, if not, the reasons therefor?

Answer

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) & (b): Refits of Indian Naval ships and submarines are undertaken periodically in various naval dockyards, naval ship repair yards, and public sector as well as private shipyards.

C&AG in its Performance Audit report Planning and Management of Refits of Indian Naval Ships presented to the Parliament on 18.02.2014 has observed that in case of INS Nireekshak, Naval Ship Repair Yard (Kochi) concluded a contract in 2008 with M/s Cochin Shipyard Limited (CSL), Kochi wherein there was a growth of work of 102% against the contract limit of 15% in the refit work undertaken by CSL. The scope of work in refits is difficult to determine with accuracy because of the complexity of the repairs, age of vessel, condition of on-board equipment and machinery, condition of hull etc.

(c) The work package is based on the type of refit to be undertaken i.e., Short / Normal / Medium refit and is firmed up by Indian Navy as per a laid down prescribed limit which is generally 75-104 weeks prior to commencement of refit.

(d) & (e): Growth of work is a normal feature of refits and additional financial sanction up to 15% of contract value is therefore catered for such Growth of Work as per Defence Procurement Manual (DPM), 2009. The procedure for approval of refits of ships / submarines including associated Growth of Work by Competent Financial Authority is laid down in Defence Procurement Manual (DPM), 2009.